common household remedies" to the general public, especially in rural areas.

- (3) A copy of the Interim Report of the Committee on Drugs and Pharmaceuticals on quality control of drugs and related matters.
- (4) A statement regarding Interim Report of the Committee on Drugs and Pharmaceuticals on quality control of drugs and related matters.
- (5) A statement (Hindi and English versions) explanining reasons for not laying simultaneously the Hindi version of the Report mentioned at (3) above.

[Placed in Library. See No. LT-9298/75.]

ORDERS OF DELIMITATION COMMISSION AND A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SAROJINI MAHISHI): I beg to lay on the Table:

- A copy each of the following Orders (Hindi and English versions) of the Delimitation Commission under Sub-section (3) of section 10 of the Delimitation Act, 1972.
 - (i) Order No. 80 of the Delimitation Commission in respect of the State of Maharashtra, published in Notification No. S.O. 702(E) in Gazette of India dated the 7th December, 1974.
- (ii) Order No. 35 of the Delimitation Commission in respect of the State of Meghalaya, published in Notification No. S.O. 98(E) in Gazette of India dated the 15th February, 1975.

- (iii) Order No. 38 of the Delimitation Commission in respect of the State of Bihar, published in Notification No. S.O. 130(E) in Gazette of India dated the 10th March, 1975.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Orders mentioned at (i) and (ii) above.

[Placed in Library. See No. LT-9299/75.]

NATIONAL SAVINGS CERTIFICATES (FIFTH ISSUE) (AMENDMENT) RULES, EMER-GENCY RISKS (GOODS) INSURANCE (AM-ENDMENT) SCHEME, AND EMERGENCY RISKS (UNDERTAKINGS) INSUTANCE (AMENDMENT) SCHEME

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): 1 beg to lay on the able:

- A copy of the National Savings Certificates (Fifth Issue) (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G S.R. 148(E) in Gazette of India dated the 13th March, 1975, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library. See No. LT-9300/75.]
- 1
- (2) A copy of the Emergency Risks (Goods) Insurance (Amendment) Scheme, 1975 (Hindi and English versions) published in Notification No. No. S.O. 143(E) in Gazette of India dated the 18th March, 1975, under subsection (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971. [Placed in Library. See No. LT-9300/75.]

(3) A copy of the Emergency Risks (Undertakings) Insurance (Amendment) Scheme, 1975 (Hindi and English versions) published in Notification No. S.O. 144(E) in Gazette of India dated the 16th March, 1975, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971. [Placed in Library. See No. LT-9301/ 75.)

STATEMENT CIVING FURTHER INFORMA-TION IN RESPECT OF REPLY GIVEN TO U.S.Q. NO. 38118 ON 18-3-75 AND COPY OF NOTIFICATION UNDER COMPANIES ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): I beg to lay on the Table:

- A statement (Hindi and Enlish versions) giving certain further information in respect of the reply given on the 18th March, 1975 to Unstarred Question No. 3818 regarding charges against various companies filed with the M.R.T.P. Commission. [Placed in Library. See No. LT-9302/75]
- (2) A copy of Notification No. G.S.R. 311 (Hindi and English versions) published in Gazette of India dated the 8th March, 1975, declaring M/s. Usha Mutual Benefit Society Limited, a company having its registered office in West Bengal, to be a Mutual Benefit Society" under subsection (3) of section 620A of the Companies Act, 1956. [Placed in Library. See No. LT-9303/75.]

PARAFFIN WAX (SUPPLY, DISTRIBUTION AND PRICE FIXATION) AMENDMINIT ORDER

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJH1): I beg to lay on the Table a copy of the Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1975 (Hindi and English versions) published in Notification No. G.S.R. 149(E) in Gazette of India dated the 15th March, 1975, under sub-section (6) of section 3 of the Essential Commodties Act, 1955. [Placed in Library. See No. LT-9304/75].

REPORT ON PROGRESS OF RECRUITMENT OF SC & ST PERSONS ON THE

RAILWAYS

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending 31st March, 1974. [Placed in Library. See No. LT-9305/75.]

12.12 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i)'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 24th March, 1975, adopted the following motion in regard to the Adoption of Children Bill, 1972:-

"That this House do recommend to Lok Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Adoption of Children Bill, 1972 in the vacancy caus-